

shape to the Draft Agreement and circulate among the Member States. The draft Framework Agreement, in its legal form, has been received from the SAARC Secretariat for further discussion during the Third Meeting of the expert Group on Electricity scheduled to be held in New Delhi on December 19, 2013.

(d) and (e) Yes, Sir. India has been encouraging bilateral and multilateral co-operation and regional initiatives, including under SAARC, for promotion of renewable energy through information and experience sharing, human resource development, technology acquisition/transfer and market development in renewable energy.

#### Allocation of funds to Odisha under RGGVY

1391. SHRI SHASHI BHUSAN BEHERA: Will the Minister of POWER be pleased to state:

(a) the details of the funds allocated under the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) to Odisha during the last three years and the current financial year and the various activities executed under this scheme;

(b) whether these schemes in the State are executed with a time bound plan and, if there is delay, the reasons therefor in Odisha; and

(c) the corrective measures being taken by the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) There is no upfront allocation of funds for any State under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY). Funds are released against sanctioned projects in instalments based on the reported utilisation of amount of the previous installment(s) and fulfilment of other conditionalities. However, funds (subsidy only) disbursed under (RGGVY) for the State of Odisha during the last three years and the current financial year, are as under:

2010-11	542.97 crore
2011-12	360.33 crore
2012-13	77.93 crore
2013-14 (as on 30.11.2013)	Nil

(b) and (c) Projects under 10th Plan under Eleventh Plan were to be completed within 24 months from the date of award. However, the progress of RGGVY has been delayed in some of the districts of Odisha mainly for the following reasons:

- Delay in forest clearance for the land proposals required for execution of the Projects.
- Delays in land acquisition in some districts for 33/11 KV sub-stations.
- Poor upstream rural electricity infrastructure.
- Law & order problem including Maoist Violence.
- Poor performance of contractor in some cases.

The following steps have been taken to speed up the electrification of villages under RGGVY in Odisha:

- i) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- ii) District Committees have been set up to monitor the progress of rural electrification works.
- iii) The States also hold regular meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- iv) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders, the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme, as per the agreed schedule.
- v) Ministry of Rural Development expanded the scope of District Level Vigilance and Monitoring Committee for "Review of RGGVY" as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.
- vi) Minister of Power has requested through a letter to all Hon'ble Members of Parliament, indicating the progress of their respective parliamentary constituencies where RGGVY works are in progress, to review the progress of the projects in their Parliamentary Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials, so that the issues affecting the progress are resolved expeditiously.
- vii) REC has deputed special officers to closely monitor the progress of RGGVY in the field.

- viii) Wherever there is delay in forest clearance/Railway clearances etc. requiring inter-Ministerial interventions, the matters are taken up with concerned Ministry/Railway Board at different levels to expedite the issue of necessary clearances.

#### **Generation of additional power during Twelfth Five Year Plan**

1392. SHRI HUSAIN DALWAI: Will the Minister of POWER be pleased to state:

- (a) the target set for additional generation of power during the Twelfth Five Year Plan;
- (b) whether delivery of this additional capacity critically depends on resolving the fuel availability problem;
- (c) if so, the details thereof; and
- (d) the steps taken to resolve this problem?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) A capacity addition target of 88,537 MW excluding 30,000 MW from renewable energy sources, has been fixed by the Planning Commission. This comprises 72,340 MW thermal, 10,897 MW hydro and 5,300 MW nuclear capacity.

(b) to (d) Delivery of thermal capacity depends on availability of coal and gas. In order to resolve the coal and gas availability issue and ensure adequate supply of coal and gas to power sector, various steps have been taken by the Government, including, *inter alia*, signing of Fuel Supply Agreements, efforts for enhancing production of domestic coal and gas, facilitating import of Re-gassified Liquid Natural Gas (RLNG) and pooling this with domestic gas and relaxing fuel usage norms by issuing guidelines for Clubbing/Diversion of Gas between power plants of common entity.

#### **Allocation of power to States**

1393. DR. T. SUBBARAMI REDDY: Will the Minister of POWER be pleased to state:

- (a) whether power is being allocated from the Central Power Generating Stations to those States where power plants are set up;
- (b) if so, the details thereof, State-wise;